

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Appeal No.61/252/PB/2018**

**IN THE MATTER OF:**

M/s. ISS Infrastructure Pvt. Ltd. .... Applicant/petitioners

Vs.

Registrar of Companies .... Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 23.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Shri Prasant Kumar Sarkar, Adv.

**ORDER**

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent. Amended memo of parties be filed by the petitioner within two days.

Notice to show cause for 26<sup>th</sup> February, 2018 to the respondents be issued as to why this petition be not admitted.

Process dasti.



Additionally, notices be also served on Mr. Manish Raj, learned Company Prosecutor for the ROC and Ms. Lakshmi Gurung, Standing Counsel for the Income Tax Department,

List the matter on 26<sup>th</sup> February, 2018.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)  
MEMBER(TECHNICAL)**

23.01.2018  
V.Sethi